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Central Administrative Tribunal
Principal Bench, New Delhi

C.P.No.257/2011
O.A.No.54/2002

New Delhi this the 1st day of November, 2011

Hon'ble Mr. George Paracken, Member (J)
Hon'ble Dr. A.K. Mishra, Member (A)

Mr. Kapil Sagar
S/o Mr. H. L. Sagar
R/o B-618, Avantika,
Sector-1, Rohini, New Delhi.

...Applicant.

(By Advocate: Shri M. M. Sudan)

Versus

1. Mr. Rajinder Kumar,
Secretary Health,
Govt. of NCT of Delhi,
Indraprastha Sachivalaya,
New Secretariat, ITO, New Delhi.
2. Mr. S. Bhattacheterjee,
Director of Health Services,
Govt. of NCT of Delhi,
F-17, Karkardooma, Delhi.
3. Dr. Promila Gupta,
The Medical Superintendent,
Govt. of NCT of Delhi,
Guru Govind Singh Govt. Hospital,
Raghuvir Nagar, New Delhi.Respondents.

(By Advocate: Shri Vijay Pandita for Ms. Alka Sharma with
Shri S. C. Vashishtha, AO, Admn.)

O R D E R (ORAL)

Shri George Paracken, Member (J)

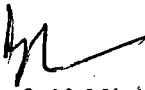
Respondents have filed an affidavit stating that inadvertently the petitioner has not been granted the same benefits as was given to Shri Gaurav Sharma & 3 others. According to the affidavit, the matter is

(2)

now before the Lt. Governor for grant of same benefits to the petitioner also.

2. The learned counsel for the respondents on instructions from the Departmental Representative has submitted that the necessary benefits will be given to the petitioner within the next three weeks.

3. In view of the assurances given by the learned counsel for the respondents, this Contempt Petition is closed. Notices are discharged. However, liberty is given to the applicant to revive this Contempt Petition, if any contrary decision has been taken by the alleged contemnors.



(Dr. A.K. Mishra)
Member (A)

/kdr/



(George Paracken)
Member (J)

File No. A-2571/12
Zab. 2013/14-15